

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 506/TT/2019

Date: 19.2.2020

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for 02 nos. of assets under "Transmission System Strengthening in Wardha – Aurangabad corridor for IPP projects in Chhattisgarh (IPP-G) in Western Region"

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 25.2.2020:-

1. Information regarding IDC discharged after COD for subject assets as per directions of the Commission in order dated 22.2.2016 in Petition No. 22/TT/2015 alongwith computation in soft copy in excel format.
2. Explain the change in total completed cost for the subject assets in the instant petition and as allowed by the Commission vide order dated 22.2.2016 in Petition No. 22/TT/2015.
3. Additional capitalization for 2017-18 as allowed by the Commission vide order dated 22.2.2016 in Petition No. 22/TT/2015 and as claimed in the instant petition is at variance. Clarify.
4. Additional capital expenditure of ₹4.14 lakh in 2018-19 period was provisioned towards compensation to farmers but the same was not paid during that period. Clarify.

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5. The Plant & Machinery cost for the purpose of computation of allowable initial spares clearly excluding IDC, IEDC, land cost, cost of civil works and any other costs such as equipment installation alongwith Auditor's certificate.

6. An undertaking that the debt and equity ratio of the total capital cost and additional capital cost considered is on actual basis along with the funding scheme for the additional capitalization for the purpose of computation of annual fixed charges.

7. The additional capital expenditure for 2015-16, 2016-17 and 2017-18 periods are mainly on account of balance and retention payments. Submit the following information with regard to claimed balance and retention payments:-

i. Synopsis of contracts against which payments have been retained and reasons thereof.

ii. Statement of balance and retention payments not included in the present petition and the details of payments proposed to be made in future against balance and retention amount.

iii. The break-up of additional capitalization and balance & retention payments pertaining to sub-stations, civil works and other works.

8. Submit Forms- 5, 5A, 5B, 9, 9A, 10B and 13 for all assets.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer

